

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO.1251 OF 2002
WEDNESDAY, THIS THE 13TH DAY OF NOVEMBER, 2002

HON'BLE MR. JUSTICE R.R.K. TRIVEDI, V.C.
HON'BLE MR. SARVESWAR JHA, A.M.

Sunil Kumar Sharma
son of Sri Suraj Pal Sharma,
resident of Village Chaujiti Pur,
Post Balwarganj,
District Jaunpur at present posted
as cleaner of Truck in the office
of Government of India,
Central Ground Water Board,
Division No.III. S-18/38-5B,
Patel Nagar,
Varanasi-221002.

..... Applicant

(By Advocate Shri H.P. Pandey)

Versus

1. Union of India
through Secretary Water Resources,
C.C.W. N.-4 New C.G.O. Complex,
Faridabad,
State of Haryana.
2. Executive Engineer Central Ground Water Board
Division No.III, Patel Nagar,
varanasi.
3. Assistant Engineer,
Central Ground water Board,
Division No.III Patel Nagar,
Varanasi.

..... Respondents

(By Advocate Shri R.C. Joshi)

ORDER

HON'BLE MR. JUSTICE R.R.K. TRIVEDI, VICE-CHAIRMAN

This O.A. under section 19 of Administrative Tribunals Act, 1985, the applicant has prayed for multiple reliefs. The applicant is serving as a Cleaner under the Executive Engineer Grounds water Board Division No.III, Patel Nagar, Varanasi. He was absented from duty for sometime. When he was not allowed to join his post, - he filed O.A. No.285/1996, which was disposed of by order dated 30.11.2000. In pursuance of the order of this Tribunal, the applicant has been allowed to join his duty on 15.12.2000. The applicant is serving on



his post, and now his grievance is that he has not been paid salary for sometime, when he was not allowed to join his duty.

although his juniors have been promoted, ~~and~~ his case for promotion and regularisation of period of absence has not been considered.

Before coming to this Tribunal, the applicant has not approached ~~to~~ the competent authority for the reliefs claimed before us.

In the circumstances, in our opinion, the ends of justice will better be served, if this O.A. is disposed of finally with liberty to the applicant to file a detailed representation before the respondent, Executive Engineer, Central Ground Water Board, Division No.III, Patel Nagar, Varanasi, within a period of two weeks. The representation if so, filed shall be considered and decided by a reasoned order within a period of three months. The O.A. is disposed of finally on the above terms.

2. There shall be no order as to costs.

Jawahar Patel
Member-A

R. S. Chaturvedi
Vice-Chairman

/Neelam/